

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**NOTIFICATION R.O.C.NO.61/2019-RC, DATED 25-04-2019**

**NOTIFICATION FOR FILLING UP OF FOUR (04) POSTS OF DISTRICT JUDGE BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION (ACCELERATED RECRUITMENT BY TRANSFER) FOR THE YEAR 2019.**

Applications are invited for appointment to four (04) posts of District Judge by transfer through a Limited Competitive Examination (Accelerated Recruitment by transfer) from among the Senior Civil Judges of the Telangana State Judicial Service who have put in not less than five years of qualifying service by the end of 31-03-2019.

**ABSTRACT OF VACANCIES**

<b>Class/category</b>	<b>Roster Points In I Cycle</b>
O.C.	01
S.C.	02
O.C.	03
BC-A (Re-designated as "Socially and Educationally Backward Class (Group-A)" as per G.O.Ms.No.196 Genl.Admn. (Services-D) Dept., dated 28-05-2016) wherein the Government of Telangana adapted the A.P. State and Subordinate Service Rules, 1996.	04
<b>Total</b>	<b>04 posts</b>

The Telangana State Judicial (Service and Cadre) Rules, 2017 shall be applicable to this recruitment.

No Senior Civil Judge having found to be of doubtful integrity in any year, and who is facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of his/her duties, **and also who could not successfully complete the period of probation** shall be eligible for appointment to the post of District Judge.

**Contd....2**

**Mode of Examination etc:**

Selection to the above posts shall be by written examination consisting of three papers i.e., (I) Civil Law, (II) Criminal Law and (III) English (Translation and Essay Writing), each paper carrying 100 marks and the duration of each paper is 3 hours, followed by Viva-voce.

**Note:** Translation of the given passage has to be made from English either to Hindi or Telugu, at the option of the candidates. The Translation test shall be conducted for 30 marks and the Essay Writing test shall be for 70 marks.

The medium of written examination is English.

**Minimum qualifying marks to be secured:**

The candidates belonging to OC and BC categories applying for being appointed as District Judge under Accelerated Recruitment by Transfer shall secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in the written examination, and the candidates who belong to SC and ST categories have to secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in the written examination **to qualify for viva-voce.** Further, the candidates belonging to OC and BC categories shall secure at least 60% marks in aggregate in the written examination and the viva-voce, and the candidates belonging to SC and ST categories shall secure at least 50% of marks in aggregate in the written examination and the viva-voce **to become eligible for selection.**

**Viva-voce:**

The Viva-voce is for 50 marks.

The object of the written examination is to test the academic knowledge of the candidates, and the viva-voce is to assess the suitability of the candidates for the cadre by judging the mental alertness, knowledge of Law, clear and logical exposition, balance of Judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

**Contd....3**

The successful candidates in the written examination will be called for Viva-voce in the ratio of 1:3 of the available vacancies, and if there are more than one candidate who have secured identical cut off marks, for maintaining the ratio of 1:3, all such candidates will be called upon to appear for Viva-voce.

Any candidate who remains absent for the Viva-voce, shall be deemed to have been disqualified for selection.

**Syllabus for the examination:**

**CONSTITUTION AND CIVIL LAWS:**

- 01) Code of Civil Procedure, 1908
- 02) Indian Evidence Act, 1872
- 03) Land Acquisition Act, 1894
- 04) Tenancy Laws including Land Reforms and Ceiling
- 05) Constitution of India and Administrative Law
- 06) Transfer of Property Act, 1882
- 07) Indian Contract Act, 1872
- 08) Motor Vehicles Act, 1988
- 09) Specific Relief Act, 1963,
- 10) A.P. Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in-country and inter-country adoptions.
- 12) Family Courts Act.
- 13) Indian Easements Act, 1882
- 14) Law of Torts
- 15) Limitation Act, 1963
- 16) Law Relating to Intellectual Property
- 17) Stamps & Registration Act
- 18) Sale of Goods Act
- 19) Guardian & Wards Act
- 20) Indian Trusts Act

**CRIMINAL LAWS**

- 01) Code of Criminal Procedure, 1973
- 02) Indian Evidence Act, 1872
- 03) Indian Penal Code, 1860
- 04) Protection of Civil Rights Act, 1955
- 05) Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 06) Negotiable Instruments Act, 1881 (Section 138 to 147)
- 07) Narcotic Drugs and Psychotropic Substances Act, 1985
- 08) Prevention of Corruption Act, 1988
- 09) A.P. Excise Act, 1968
- 10) Wild Life Protection Act, 1972
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act
- 12) Electricity Act, 2003
- 13) Protection of Women from Domestic Violence Act
- 14) Arms Act
- 15) Forest Act


**Scale of pay:**

The scale of pay for the post of District Judge is Rs.51,550-1230-58,930-1380-63,070. [As per the Revised pay scales as on 01-01-2006]

**Last date for receipt of applications:**

The application / bio-data along with necessary enclosures i.e., hall ticket-cum-identity card (original and duplicate), attested copies of proceedings of promotion as Senior Civil Judge, the proceedings of declaration of probation in the cadre of Senior Civil Judge, and the caste certificate (in respect of B.C., S.C., and S.T. candidates) shall be submitted to the concerned Principal District Judge / Unit Head / Head of the office not later than 5.00 P.M. on 10-05-2019.

Applications received after the last date will summarily be rejected.

  
**REGISTRAR(ADMINISTRATION),  
F.A.C.REGISTRAR (RECRUITMENT),  
HIGH COURT FOR THE STATE OF  
TELANGANA AT HYDERABAD.**

**PROFORMA**

Space for affixing the recent passport size photo of the applicant, to be attested by the concerned Prl. District Judge/ Head of the office.

**APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION (ACCELERATED RECRUITMENT BY TRANSFER) FROM AMONG THE SENIOR CIVIL JUDGES OF THE TELANGANA STATE JUDICIAL SERVICE WHO HAVE PUT IN NOT LESS THAN FIVE YEARS OF QUALIFYING SERVICE BY 31.03.2019.**

**BIO-DATA**

1.	<b>Full name of the applicant (in capitals)</b>	
2.	<b>Father's name</b>	
	<b>Husband's name (if applicable)</b>	
3.	<b>Caste (in case of B.C., S.C. &amp; S.T.)</b>	
4.	<b>Native District &amp; State</b>	
5.	<b>Date of Birth (in words)</b>	
6.	<b>Age as on the date of notification</b>	
7.	<b>Educational Qualifications</b>	
8.	<b>Date of appointment as Civil Judge</b>	
9.	<b>Date of promotion as Senior Civil Judge</b>	
10.	<b>Date of declaration of probation in the cadre of Senior Civil Judge.</b>	
11.	<b>Length of service rendered as Senior Civil Judge by 31-03-2019.</b>	

**Contd....2**

12.	<b>Whether facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, please furnish the details.</b>	
13.	<b>Address for correspondence with Mobile telephone number:</b>	<b>Office:</b>          <b>Residence:</b>

SIGNATURE OF THE APPLICANT WITH DATE.

ORIGINAL

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**  
**HALL TICKET – CUM – IDENTITY CARD**  
**WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE BY TRANSFER**  
**THROUGH LIMITED COMPETITIVE EXAMINATION (ACCELERATED**  
**RECRUITMENT BY TRANSFER) NOTIFIED FOR THE YEAR 2019.**

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DATE, TIME AND EXAMINATION CENTRE	NAME AND ADDRESS OF THE CANDIDATE	SIGNATURE OF THE CANDIDATE	AFFIX IDENTICAL PHOTO AS AFFIXED ON THE BIODATA FORM, DULY ATTESTED BY THE GAZZETTED OFFICER
(To be filled by the office of the High Court)			
Marks of Identification			
1.			
2.			

(Instructions overleaf)

**REGISTRAR (ADMINISTRATION)**  
**F.A.C. REGISTRAR (RECRUITMENT)**

DUPLICATE

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**  
**HALL TICKET – CUM – IDENTITY CARD**  
**WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE BY TRANSFER**  
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(Instructions overleaf)

**REGISTRAR (ADMINISTRATION)**  
**F.A.C. REGISTRAR (RECRUITMENT)**

## **INSTRUCTIONS**

1. Candidates are expected to be present at the examination centre 30 minutes before the commencement of examination.
2. Candidates are prohibited from bringing notebooks or loose sheets of papers, cell phones, electronic gadgets and other objectionable material to the examination hall.
3. No TA and DA will be paid for attending the written examination.

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